

Implement welfare schemes for widows, state govt tells dists

This follows an NHRC advisory, which sought to focus on key areas like shelter, financial independence of widows

EXPRESS NEWS SERVICE @Bhubaneswar

IN a bid to safeguard the rights of widows, the Odisha government has directed all districts to implement a series of welfare measures and promote activities that boost their morale and bring about social integration.

The direction came following an advisory issued by the National Human Rights Commission (NHRC), which sought to focus on key areas like documentation, shelter, and financial independence of widows. The advisory recommended creating a dedicated widows' cell in each district to ensure access to property rights and provide support for financial independence through bank accounts, loans and skill development.

The Social Security and Empowerment of Persons with Disabilities (SSEPD) department has taken the lead in executing the advisory and asked districts to organise Aadhaar enrolment and correction camps to ensure that widow beneficiaries are seamlessly linked with government welfare schemes.

All districts have also been instructed to organise legal awareness camps to be conducted by the District Legal

Services Authorities (DLSAs). These camps will focus on educating widows about their legal rights, including the right to property succession, maintenance and access to government support systems, so that they are better equipped to claim entitlements without discrimination.

To focus on health and psychological well-being, the districts have been instructed to conduct periodic health check-up camps for widows residing in shelter homes. Medical officers and psychologists will visit these shelters regularly to monitor physical and mental health conditions with a focus on preventive care and emotional support.

"We are monitoring the implementation by districts to ensure that the initiatives reach every beneficiary effectively. They have been asked to submit compliance reports," said an official of the SSEPD department.

As per the advisory, families and communities have also been urged to promote social integration through inclusive cultural and recreational activities. District administrations have been advised to organise cultural events at local levels to bring widows into the mainstream and restore their confidence and sense of belonging.



We are monitoring the implementation by districts to ensure that the initiatives reach every beneficiary effectively. They have been asked to submit compliance reports

Official from SSEPD dept

Death of Panchkula teen in '17: Doctor cleared of medical negligence charge

Sandeep.Rana1
@timesofindia.com

Panchkula: The chief judicial magistrate of Panchkula, Ajay Kumar, dismissed a long-standing complaint of alleged medical negligence filed against Dr Rajesh Gera by a grieving father whose teenage daughter died in 2017.

The court ruled that there was no prima facie evidence to proceed against the doctor under Section 304A of the Indian Penal Code (causing death by negligence).

Mahipal, an auto-rickshaw driver and resident of Indra Colony, Sector 17, Panchkula, filed the complaint in 2018. His daughter, Nisha, was admitted to the govt Civil Hospital, Sector 6, Panchkula, where Dr Gera

was treating her. According to the complainant, the doctor showed negligence in treating Nisha, leading to a deterioration in her health. She was later referred to Govt Hospital, Sector 32, Chandigarh, where she was declared dead due to cardio-respiratory arrest.

Mahipal alleged that critical diagnostic tests were not performed, and the patient was treated based on assumptions. He claimed that when Nisha's condition worsened during the night, neither Dr Gera nor the nursing staff provided immediate medical attention.

The court noted that while the complainant presented several witnesses and documents — including medical records and grievance

complaints — there was no direct evidence proving criminal negligence by Dr Gera. Importantly, a report by the National Human Rights Commission (NHRC) concluded that negligence occurred on the part of nursing staff, who failed to monitor the patient or alert the doctor in time.

The NHRC recommended a compensation of Rs 1 lakh to the complainant, highlighting lapses in nursing care. However, the Commission did not find evidence of misconduct by the treating doctor. The judgment also cited multiple Supreme Court rulings, including the landmark Jacob Mathew vs. State of Punjab case, emphasising that "criminal charges against medical profes-

sionals must be supported by strong, independent medical opinions", not merely based on assumptions or unfortunate outcomes.

The court observed that besides the bald allegations levelled against the accused, there was nothing on record to show any culpable or gross negligence on the part of Dr Rajesh Gera. The court emphasised that while the loss of life is tragic, the legal threshold for criminal negligence was not met. Accordingly, the court dismissed the complaint.

Hence, the court did not find any prima facie case to summon the accused for facing trial for the commission of the offence, and the complaint filed on behalf of the complainant was dismissed.

Times of India

Death of Panchkula teen in `18: Doctor cleared of medical negligence charge

<https://timesofindia.indiatimes.com/city/chandigarh/death-of-panchkula-teen-in-18-doctor-cleared-of-medical-negligence-charge/articleshow/124508739.cms>

Oct 12, 2025, 11.46 PM IST

Panchkula: The chief judicial magistrate of Panchkula, Ajay Kumar, dismissed a long-standing complaint of alleged medical negligence filed against Dr Rajesh Gera by a grieving father whose teenage daughter died in 2017.

The court ruled that there was no prima facie evidence to proceed against the doctor under Section 304A of the Indian Penal Code (causing death by negligence).

Mahipal, an auto-rickshaw driver and resident of Indra Colony, Sector 17, Panchkula, filed the complaint in 2018. His daughter, Nisha, was admitted to the govt Civil Hospital, Sector 6, Panchkula, where Dr Gera was treating her. According to the complainant, the doctor showed negligence in treating Nisha, leading to a deterioration in her health. She was later referred to Govt Hospital, Sector 32, Chandigarh, where she was declared dead due to cardio-respiratory arrest.

Mahipal alleged that critical diagnostic tests were not performed, and the patient was treated based on assumptions. He claimed that when Nisha's condition worsened during the night, neither Dr Gera nor the nursing staff provided immediate medical attention.

The court noted that while the complainant presented several witnesses and documents — including medical records and grievance complaints — there was no direct evidence proving criminal negligence by Dr Gera. Importantly, a report by the National Human Rights Commission (NHRC) concluded that negligence occurred on the part of nursing staff, who failed to monitor the patient or alert the doctor in time.

The NHRC recommended a compensation of Rs 1 lakh to the complainant, highlighting lapses in nursing care. However, the Commission did not find evidence of misconduct by the treating doctor. The judgment also cited multiple Supreme Court rulings, including the landmark Jacob Mathew vs. State of Punjab case, emphasising that "criminal charges against medical professionals must be supported by strong, independent medical opinions", not merely based on assumptions or unfortunate outcomes.

The court observed that besides the bald allegations levelled against the accused, there was nothing on record to show any culpable or gross negligence on the part of Dr Rajesh Gera. The court emphasised that while the loss of life is tragic, the legal threshold for criminal negligence was not met. Accordingly, the court dismissed the complaint.

Hence, the court did not find any prima facie case to summon the accused for facing trial for the commission of the offence, and the complaint filed on behalf of the complainant was dismissed

Jagran

पंचकूला में डॉ. राजेश गेरा को अदालत से मिली राहत, किशोरी की मौत मामले में इलाज में लापरवाही के आरोप से मुक्त

https://www.jagran.com/haryana/panchkula-doctor-negligence-case-dismissed-court-finds-no-evidence-of-criminal-negligence-40007656.html?utm_source=article_detail&utm_medium=CRE&utm_campaign=latestnews_CRE

By Akhil Vohra Edited By: Sohan Lal

Updated: Sun, 12 Oct 2025 06:11 PM (IST)

पंचकूला की अदालत ने डॉक्टर राजेश गेरा को चिकित्सीय लापरवाही के आरोपों से मुक्त कर दिया है। यह मामला 2017 में एक किशोरी की मौत से संबंधित था। अदालत ने कहा कि डॉक्टर के खिलाफ आपराधिक लापरवाही का कोई ठोस सबूत नहीं है। मानवाधिकार आयोग ने नर्सिंग स्टाफ की चूक पाई थी, लेकिन डॉक्टर गेरा को निर्दोष पाया गया। अदालत ने शिकायत खारिज कर दी।

HighLights

डॉक्टर राजेश गेरा लापरवाही के आरोपों से मुक्त

अदालत ने आपराधिक लापरवाही का सबूत नहीं पाया

मानवाधिकार आयोग ने नर्सिंग चूक मानी

डॉक्टर पर लापरवाही का आरोप खारिज, कोर्ट ने कहा— आपराधिक लापरवाही का सबूत नहीं

जागरण संवाददाता, पंचकूला। मुख्य न्यायिक मजिस्ट्रेट अजय कुमार की अदालत ने सालों पुरानी एक शिकायत को खारिज करते हुए डॉक्टर राजेश गेरा को चिकित्सीय लापरवाही के आरोपों से मुक्त कर दिया है। यह मामला 2017 में एक किशोरी की मौत से संबंधित था, जिसके आधार पर पिता महिपाल ने 2018 में डॉक्टर के खिलाफ आईपीसी की धारा 304ए (लापरवाही से मृत्यु) के तहत शिकायत दायर की थी।

सेक्टर 17 इंद्रा कॉलोनी में रहने वाले आटो-रिक्शा चालक महिपाल ने आरोप लगाया था कि उनकी बेटी निशा की इलाज में लापरवाही के कारण हालत बिगड़ी। उसे सेक्टर-6 स्थित नागरिक अस्पताल में भर्ती कराया गया था। उस समय डॉ. गेरा उसका इलाज कर रहे थे। शिकायतकर्ता के अनुसार न तो जरूरी जांचें समय पर कराई गईं और न ही लक्षणों को गंभीरता से लिया गया। जब रात के समय निशा की स्थिति खराब हुई तो न डॉक्टर और न ही नर्सिंग स्टाफ ने तत्परता से चिकित्सा सहायता दी। बाद में उसे चंडीगढ़ के सेक्टर 32 स्थित सरकारी अस्पताल रेफर किया गया, जहां उसे कार्डियो-रेस्पिरेटरी अरेस्ट के कारण मृत घोषित कर दिया गया।

मामले की सुनवाई में महिपाल ने मेडिकल रिकॉर्ड, शिकायतें और गवाहों के बयान अदालत के समक्ष पेश किए, लेकिन अदालत ने पाया कि डॉक्टर के खिलाफ आपराधिक लापरवाही सिद्ध करने के लिए कोई

प्रत्यक्ष सुबूत मौजूद नहीं है। अदालत ने कहा कि केवल आरोप लगाने से आपराधिक मुकदमा नहीं चलाया जा सकता जब तक आरोप का समर्थन ठोस और स्वतंत्र चिकित्सकीय राय से न हो।

महत्वपूर्ण रूप से राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की रिपोर्ट में यह निष्कर्ष निकला कि नर्सिंग स्टाफ की ओर से निगरानी में चूक हुई थी और समय पर डॉक्टर को सूचित नहीं किया गया। आयोग ने इस आधार पर शिकायतकर्ता को एक लाख रुपये मुआवजे की सिफारिश की थी, लेकिन रिपोर्ट में डॉक्टर गेरा की ओर से किसी तरह की लापरवाही नहीं पाई गई।

फैसले में सुप्रीम कोर्ट के कई अहम निर्णयों का हवाला दिया गया, जिनमें प्रमुख रूप से जेकब मैथ्यू बनाम पंजाब राज्य का मामला शामिल रहा। अदालत ने दोहराया कि चिकित्सकीय पेशेवरों पर आपराधिक आरोप तभी लगाए जा सकते हैं जब उनके खिलाफ स्पष्ट, विशेषज्ञ और स्वतंत्र प्रमाण हों, मात्र अनुमान या दुर्भाग्यपूर्ण परिणामों के आधार पर नहीं।

अदालत ने कहा कि शिकायत में लगाए गए सिर्फ कोरे आरोपों के अलावा ऐसा कोई साक्ष्य रिकॉर्ड पर नहीं है, जिससे यह साबित हो सके कि डॉक्टर राजेश गेरा ने घोर या दंडनीय लापरवाही की। अदालत ने टिप्पणी की कि जीवन की क्षति दुखद है, परंतु कानूनी दृष्टि से आपराधिक लापरवाही की सीमा इस मामले में पूरी नहीं होती।

इन निष्कर्षों के आधार पर धारा 304ए के तहत शिकायत को खारिज करते हुए अदालत ने स्पष्ट किया कि आरोपी को समन जारी करने या मुकदमे का सामना कराने लायक प्रथम दृष्टया कोई मामला नहीं बनता। अदालत ने मामले की फाइल को अभिलेखागार में भेजने का आदेश दिया और शिकायत को समाप्त कर दिया।

Raw Law

Kerala High Court Quashes NHRC's ₹1,000 Compensation Order but Issues Landmark Accessibility Directions: "Accessibility for Persons with Disabilities Is a Constitutional Obligation, Not Charity"

<https://rawlaw.in/kerala-high-court-quashes-nhrCs-%E2%82%B91000-compensation-order-but-issues-landmark-accessibility-directions-accessibility-for-persons-with-disabilities-is-a-constitutional-obliga/>

Posted by Rawlaw October 12, 2025 Bookmark

Court's Decision

In a significant judgment, the Kerala High Court led by Chief Justice Nitin Jamdar and Justice Basant Balaji quashed the National Human Rights Commission (NHRC) order recommending payment of ₹1,000 each to 290 physically challenged candidates who faced hardship during a Kerala Public Service Commission (KPSC) recruitment test.

While setting aside the NHRC's compensation order, the Court emphatically declared that the matter "cannot end there" and directed the KPSC to institutionalize permanent measures to ensure full accessibility for persons with disabilities in all future examinations.

The Court took note of the KPSC's Circular No. 33/2022, which mandates allotting ground-floor examination halls and ensuring ramp facilities for differently-abled candidates, and converted those provisions into enforceable judicial directions, binding on the KPSC.

Facts

The case arose after a Malayalam daily published a report on 8 August 2014 showing photographs of physically challenged candidates struggling to reach upper floors of the Manacaud Teachers Training Institute, where the KPSC had conducted a Special Recruitment Test for physically disabled applicants to the post of Lower Division Clerk.

Out of 400 registered candidates, 175 appeared for the test. Among them, 123 were allotted halls on the first floor, while only 52 were on the ground floor. The visually disturbing images of candidates crawling or being carried upstairs triggered public outrage.

Taking suo motu cognizance of the report, the NHRC initiated proceedings against the KPSC. After hearing the KPSC's explanation, the NHRC held that the failure to provide barrier-free access amounted to a violation of human rights and recommended payment of ₹1,000 each as token compensation to all 290 affected candidates.

The KPSC, aggrieved by the recommendation, approached the High Court, arguing that the NHRC had acted beyond its jurisdiction and without considering practical feasibility or specific disabilities of individual candidates.

Issues

Whether the NHRC's order recommending blanket compensation to all candidates was legally sustainable.

Whether the KPSC had violated the rights of physically challenged candidates by not providing accessible examination facilities.

What remedial and preventive measures should be directed to ensure accessibility for persons with disabilities in future examinations.

Petitioner's Arguments

The KPSC argued that the NHRC exceeded its mandate under the Protection of Human Rights Act, 1993 by awarding compensation without individualized assessment of hardship. It pointed out that the order lacked reasoning or factual distinction between the candidates and failed to quantify any actual injury suffered.

Further, the KPSC contended that the recommendation was unworkable, as nearly a decade had passed since the incident, and tracing 290 candidates for token compensation was practically impossible. The petitioner stressed that the NHRC's finding of "human rights violation" was based solely on newspaper photographs without a formal inquiry into the factual position.

The KPSC also emphasized that the inconvenience caused was inadvertent, not deliberate or discriminatory, and that significant reforms have since been implemented to ensure full accessibility for future recruitment tests.

Respondent's Arguments

The NHRC, through counsel, defended its order by asserting that the Commission acted within its powers under Sections 12 and 18 of the Protection of Human Rights Act, 1993. It argued that dignity and accessibility are intrinsic to the right to life under Article 21, and any systemic failure that deprives disabled candidates of equal access to examinations constitutes a human rights violation.

The NHRC maintained that compensation was symbolic — a token gesture recognizing collective hardship suffered by candidates with disabilities, not a punitive measure against the KPSC.

The Amicus Curiae, appointed by the Court, supported the NHRC's moral concern but submitted that judicial supervision and systemic compliance mechanisms would serve the cause better than token compensation after a long delay.

Analysis of the Law

The Court analyzed the interplay between the Protection of Human Rights Act, 1993 and the Rights of Persons with Disabilities Act, 2016, noting that denial of accessibility itself constitutes a human rights violation under Section 2(d) of the 1993 Act.

Referring to Article 320 of the Constitution, the Court reiterated that the Public Service Commission, while discharging its statutory function of conducting examinations, must also respect fundamental rights under Part III and Directive Principles of State Policy under Part IV.

The judgment further invoked Section 40 of the Disabilities Act, 2016, which obligates appropriate governments to ensure accessibility in all public buildings and facilities, including educational and examination venues. The Court emphasized that “accessibility is not a concession but a constitutional duty flowing from Articles 14, 19, and 21.”

Precedent Analysis

Ravinder Kumar Dhariwal v. Union of India (2023) 2 SCC 209 – The Supreme Court held that reasonable accommodation is integral to substantive equality, requiring institutions to make necessary adjustments based on individual capacities. The Kerala High Court cited this to underline the duty to create inclusive examination environments.

Mrs. Shanta Digambar Sonawane v. Union of India (2024 SCC OnLine Bom 662) – The Bombay High Court, addressing facilities for visually impaired examinees, held that fairness requires affirmative support, not just non-discrimination. This case was referenced to reinforce that public bodies must go beyond formal equality.

Justice Sunanda Bhandare Foundation v. Union of India (2014) 14 SCC 383) – The Supreme Court criticized government inaction in implementing disability laws and called for a proactive, liberal approach. The Kerala High Court quoted this extensively to stress that “a welfare state must accord its best attention to the differently abled — this is true equality.”

These precedents collectively reinforced the Court’s view that the state’s obligation extends beyond mere avoidance of discrimination to active facilitation of accessibility.

Court's Reasoning

The Court found merit in the KPSC's contention that the NHRC's compensation order was unimplementable and procedurally flawed, noting that no beneficiary was represented before either the NHRC or the Court.

However, the Bench held that the failure to provide accessible facilities in 2014 did constitute a human rights lapse, even if unintentional. The Court underscored that the issue was not of individual blame but of systemic deficiency.

While setting aside the compensation order, the Court pivoted to prospective institutional reform, emphasizing that "the concern of the NHRC regarding accessibility must translate into concrete administrative action."

The judges acknowledged KPSC's new Circular No. 33/2022, which lays down detailed accessibility guidelines:

Maximum number of centres must be provided within the candidate's taluk or nearby locality.

Ground-floor rooms must be allotted to physically disabled candidates if no lift exists.

Ramps and other accessibility features must be ensured in all centres.

Treating the Circular as a binding assurance, the Court directed KPSC to ensure strict and verifiable compliance and ordered that contact numbers of KPSC officials be prominently displayed at examination centres to assist candidates encountering accessibility barriers.

Conclusion

The Kerala High Court quashed the NHRC's order dated 30 January 2019 recommending payment of ₹1,000 to 290 candidates but reaffirmed the constitutional and statutory duty of accessibility. The Court made KPSC's Circular No. 33/2022 judicially enforceable, requiring:

Ground-floor seating for disabled candidates where lifts are unavailable.

Mandatory ramp access at all examination venues.

Display of helpline numbers for assistance.

Supervision by Chief and Assistant Superintendents to ensure compliance.

The Court commended the NHRC's intent but transformed its moral concern into a legally binding administrative standard. It disposed of the petition with appreciation to the Amicus Curiae for valuable assistance.

Implications

This landmark ruling strengthens the legal framework for exam accessibility and inclusion in Kerala's recruitment system. It signifies a paradigm shift from symbolic gestures like token compensation toward systemic accountability and enforcement of rights under the Rights of Persons with Disabilities Act, 2016.

By judicially endorsing the KPSC's 2022 Circular, the judgment ensures that every future examination conducted by the Commission must be physically and procedurally accessible, setting a precedent for other public authorities nationwide. It transforms accessibility from a moral appeal into a constitutional mandate.

FAQs

1. What did the Kerala High Court decide regarding NHRC's compensation order? The Court quashed the NHRC's recommendation for payment of ₹1,000 each to 290 candidates, finding it unimplementable but upheld the larger principle of accessibility for persons with disabilities.

2. What directions were issued to the Kerala Public Service Commission? The KPSC must ensure ground-floor exam halls, ramp facilities, and helpline displays for differently-abled candidates and verify compliance through supervising officers.

3. Why is this judgment significant? It converts accessibility obligations into enforceable judicial directions, ensuring lasting structural change rather than symbolic compensation, advancing disability rights jurisprudence in India.

The Hans India

Shocking police 'brutality' in Bhopal; two cops arrested, to face murder charges

<https://www.thehansindia.com/amp/news/national/shocking-police-brutality-in-bhopal-two-cops-arrested-to-face-murder-charges-1013923>

The Hans India | Update: 2025-10-12 14:52 IST

In a swift crackdown fuelled by viral CCTV evidence and seething public outrage, Bhopal authorities arrested constables Santosh Bamaniya and Saurabh Arya on the charges of thrashing 22-year-old B.Tech student Udit Gayki to death.

In a chilling display of alleged police misconduct, the 22-year-old engineering student, Udit Gayki, the brother-in-law of Balaghat Deputy Superintendent of Police (DSP) Chetan Adlak, was brutally beaten to death by two constables in Bhopal's Indrapuri area late Thursday night.

The incident, captured on CCTV footage that has since gone viral, has ignited widespread outrage over custodial violence and corruption within the ranks of the Madhya Pradesh Police.

The Madhya Pradesh Home Department on its social media handle X posted, "In Madhya Pradesh, the law applies equally to all, ensuring justice without exception. Following the directives of Chief Minister Dr Mohan Yadav, a murder case has been registered against two policemen in connection with the death of a man in Bhopal due to a brutal police assault. Authorities have assured that action is certain against the culprits, regardless of their position."

The duo, previously suspended upon the footage's emergence, now faces a stringent murder charge under Sections 103(1), 115(2), and 3(5) of the Bharatiya Nyaya Sanhita, invoking common intention and voluntarily causing grievous hurt.

They are slated for a court appearance on Sunday via a special requisition, as investigations intensify with witness testimonies and digital forensics.

Deputy Commissioner of Zone-2 Vivek Singh briefed reporters on the probe's breakthroughs, revealing, "As per investigations by ASI (assistant sub-inspector) Ajay Vajpayee, Udit and his friends were sitting in a red car in Indrapuri when the two patrolling policemen approached. The CCTV camera footage showed constable Saurabh Arya hitting Udit on the leg with a baton while running after him."

The preliminary autopsy confirmed death from "traumatic haemorrhagic pancreatitis as a result of blunt trauma," underscoring the assault's lethality with multiple "tram track" injuries from lathi blows.

An ACP-led inquiry is delving into call detail records and eyewitness accounts to unravel the full brutality.

According to eyewitness accounts from Udit's friends, the group was returning from a casual party when their vehicle was intercepted by patrolling constables near C-Sector, Indrapuri, under the Piplani police station jurisdiction.

The constables allegedly stripped Udit of his shirt and repeatedly struck him with sticks against a wall, inflicting severe internal injuries. Udit, a final-year BTech student at Technocrats Institute of Technology (TIT) College in Bhopal, was rushed to AIIMS, Bhopal by his friends but succumbed to his injuries en route or upon arrival, with doctors declaring him dead on the spot.

A preliminary post-mortem examination report revealed that the cause of death was a haemorrhage in the pancreas, resulting from blunt force trauma to the abdomen, along with 16 external injuries across his body. The footage, which shows one constable restraining Udit while the other delivers repeated blows with a lathi, has been described as "horrifying" by netizens and activists alike.

New Indian Express

Power of change: Devi Awards return to Hyderabad

Anjani Reddy, a celebrated painter, has shaped the contours of contemporary Indian art, while Anu Acharya, a visionary entrepreneur, has placed Indian genomics on the global map.

<https://www.newindianexpress.com/thesundaystandard/2025/Oct/12/power-of-change-devi-awards-return-to-hyderabad>

Express News Service | Updated on: 12 Oct 2025, 9:13 am

2 min read

HYDERABAD: Stories of courage, creativity, and conviction take centrestage once again as The New Indian Express brings the Devi Awards back to Hyderabad after a nine-year gap. The city last hosted the event in 2016.

From animal rights advocates to AI innovators, this year's edition celebrates women who are driving change across Telangana and Andhra Pradesh. Instituted in 2014, the Devi Awards honour women who have gone beyond personal and professional boundaries to transform lives. Now in its 34th edition, the awards will once again recognise those who embody strength and purpose, with Justice V Ramasubramanian, chairperson of the National Human Rights Commission and former Supreme Court judge, presenting the honours.

Among the 10 awardees this year are women who have built movements, broken barriers, and bridged worlds. Saraswathi Malluvalasa, the force behind the Millets Sisters Network, has been empowering women and promoting sustainable livelihoods in Andhra Pradesh. Shreya Paropkari, a legal expert and one of the country's leading voices in animal protection law, continues to advance the cause of animal rights. Anjani Reddy, a celebrated painter, has shaped the contours of contemporary Indian art, while Anu Acharya, a visionary entrepreneur, has placed Indian genomics on the global map.

Dr Rashna Bhandari, a leading cellular biochemist, heads groundbreaking research at the Centre for DNA Fingerprinting and Diagnostics, and Dr Palukuri Lakshmi, the first woman to head the Department of Burns, Reconstructive and Plastic Surgery at Osmania Medical College, has blazed a trail in her field.

Elahe Hiptoola, film producer and cultural catalyst, continues to nurture Hyderabad's creative energy, while Mrunalini Rao, a NIFT gold medallist, has redefined fashion through designs that are both contemporary and rooted.

Talluri Pallavi, a young innovator, is harnessing artificial intelligence for real-world applications, and Rekha Lahoti, CEO of Kalakriti India and founder of the Krishnakriti Foundation and Franco-Indian Education Trust, continues to build cultural and educational bridges.

The celebrations will unfold on Sunday at ITC Kakatiya, Begumpet, where these changemakers will be honoured for their journeys and contributions. Since its inception, the Devi Awards have recognised 405 women across 33 editions, each story a testament to purpose and perseverance. As the spotlight returns to Hyderabad, the spirit of Devi, fierce, fearless, and transformative, continues to inspire a more equitable future.

Muslim Mirror

Over 4,000 Muslims booked, 200 arrested in alleged targeted crackdown after “I love Muhammad” campaign

<https://muslimmirror.com/over-4000-muslims-booked-200-arrested-in-alleged-targeted-crackdown-after-i-love-muhammad-campaign/>

By Muslim Mirror Network | October 12, 2025

A recent report by the Association for Protection of Civil Rights (APCR), released on October 10, 2025, has raised serious concerns about disproportionate police action and administrative targeting of Muslims in Bareilly, Uttar Pradesh, following a peaceful “I Love Muhammad” demonstration led by Muslim scholar Maulana Tauqeer Raza Khan.

The fact-finding report, compiled by APCR alongside lawyers and civil society members, alleges widespread human rights violations, including arbitrary arrests, excessive force, and property seizures without due legal process.

According to the report, the protest aimed to submit a memorandum to local authorities and was entirely peaceful, with no slogans, vandalism, or violence. Despite its non-violent nature, police allegedly dispersed participants with a sudden lathi charge and mass detentions. By October 7, at least 89 Muslims were arrested in Bareilly, with a total of 265 arrests across India, including 4,505 Muslims booked nationwide.

The report claims that arrest memos were not issued, FIR copies were withheld, and families were left uninformed about detainees’ whereabouts, with allegations of minors being detained.

Following the crackdown, paramilitary and additional police forces were deployed in Muslim-majority neighborhoods, and internet services were suspended for 48 hours, causing economic disruption and fear.

On September 29, authorities sealed 32 shops in Mazaar Peahalwaan Market, a registered Waqf property, without prior notice or documentation, despite a standing stay order from the Waqf Tribunal. Shopkeepers, who regularly pay rent to the Waqf Board, alleged the sealing was a punitive act linked to the protest, conducted under heavy police presence to discourage dissent.

The report highlights a stark contrast between Muslim localities, heavily patrolled and subdued, and unaffected Hindu-majority areas. It accuses authorities of a “pattern of collective punishment and institutional bias,” citing arbitrary arrests, property demolitions, and censorship as efforts to suppress religious expression.

The APCR team documented credible testimonies of human rights violations, including lack of legal transparency and access to case documents.

The report demands a judicial inquiry into the police crackdown, property seizures, and arrests, urging the National Human Rights Commission to intervene. It calls for the

release of detainees held unlawfully, disciplinary action against officers using excessive force, and dialogue between the Muslim community and authorities.

Civil society is urged to resist the criminalization of Muslim religious expression and hold officials accountable for punitive actions. The situation in Bareilly remains tense, with ongoing police presence and growing demands for justice. — With Agencies Inputs

Clarion India

APCR Fact-finding Report Highlights Police Atrocities on Muslims in Bareilly

<https://clarionindia.net/apcr-fact-finding-report-highlights-police-atrocities-on-muslims-in-bareilly/>

Team Clarion | Date: October 12, 2025

The report accuses the state of collective punishment and criminalising the religious expression of 'I Love Muhammad

NEW DELHI — A fact-finding report by the Association for Protection of Civil Rights (APCR) has detailed police atrocities, use of excessive force, arbitrary arrests, and targeted demolitions against Muslims in Uttar Pradesh's Bareilly during the 'I Love Muhammad' protest campaign in the city.

The report, titled "'I Love Muhammad' Demonstrations in Bareilly: A Fact-Finding Report into Collective Punishment and Criminalising Faith," says 4,505 Muslims were booked across the nation, 265 were arrested pan-India, with 89 held in Bareilly alone.

The report points out that the state's response amounted to collective punishment and criminalisation of a religious expression.

The demonstration, led by influential cleric and chief of the Ittehad-e-Millat Council Maulana Tauqeer Raza Khan, was intended to submit a memorandum supporting the 'I Love Muhammad' campaign after police in Kanpur filed an FIR against Muslims for displaying banners during Eid Milad-un-Nabi celebrations. Despite prior announcements, the Bareilly administration denied permission for the protest. On September 26, a large crowd gathered after Friday prayers, most dispersing peacefully before clashes broke out in some areas.

According to the report, police used force without prior warning, leading to injuries and chaos. Over ten FIRs were filed that night, implicating more than 2,000 people, including Maulana Tauqeer Raza, with charges ranging from rioting to offences against the state. The APCR found these FIRs "vague, repetitive, and excessively harsh," accusing the authorities of using grave criminal sections without evidence of armed rebellion or hate speech.

By October 7, at least 89 people had been arrested, many allegedly without being informed of the reasons or shown arrest orders. The report documents claims of minors being picked up from Muslim localities and held without access to legal counsel. Lawyers told the fact-finding team that FIR copies were withheld, delaying legal recourse.

The APCR also condemned the demolition of properties belonging to the accused Muslims, including the Raza Palace banquet hall owned by a close aide of Maulana Raza, and several shops in Pehalwan Markaz Market, a waqf property under judicial dispute.

Shopkeepers told investigators that the sealing occurred without notice, under heavy police presence, and in violation of court stay orders.

The report highlights economic losses, suspension of internet services, and the heavy deployment of armed forces in Muslim-majority areas, creating what it calls a “climate of fear and repression.” Witnesses described contrasting scenes, deserted Muslim neighborhoods under surveillance, and unaffected Hindu-majority areas operating normally.

The APCR concluded that state authorities acted with disproportionate force, failed to follow due legal procedures, and violated fundamental rights of assembly and religious freedom. It called for an independent inquiry into police actions, restoration of due process, and accountability for officers involved in unlawful force or property seizures.

The organisation urged the National Human Rights Commission and the judiciary to intervene, ensure the release of those arrested without proper legal grounds, and initiate disciplinary proceedings against officials responsible for arbitrary actions.

The report frames the Bareilly incident not as an isolated case but as part of a larger trend of criminalising Muslim expression in the name of law and order.

Madhyamam

Over 4,500 booked, 285 arrested in 'I Love Muhammad' protests across India

A report by the APCR revealed that most 'I Love Muhammad' protests in India were peaceful, yet participants faced police firing, lathi charges, property seizures, and arbitrary arrests, including minors, often without warrants or FIR access.

<https://madhyamamonline.com/india/over-4500-booked-285-arrested-i-love-muhammad-protests-across-india-1456476>

By Web Desk | Posted On: 2025-10-12 19:32 IST

Updated On 2025-10-12 19:32 IST

New Delhi: A total of 4,505 Muslims were booked and 285 arrested across India until October 7 in connection with the nationwide 'I Love Muhammad' protests, according to a fact-finding report released on Friday, October 10, by the Association for Protection of Civil Rights (APCR). Among those arrested, 89 were detained by the Bareilly police in Uttar Pradesh.

The APCR report noted that while most protests were peaceful, with no slogans raised or incidents of vandalism or arson, participants were met with police firing, manhandling, lathi charges, property seizures, and mass arrests.

Interviews conducted by the APCR fact-finding team with lawyers highlighted that many arrests—including those of minors—were arbitrary and carried out without warrants. Families were reportedly left unaware of the whereabouts of their relatives, and FIR copies were often denied. Lawyers were also restricted from accessing case papers, while police refused to provide reasons for the arrests.

The report further pointed to a systematic targeting of India's Muslim community, citing measures such as internet shutdowns, demolitions and sealing of properties, increased police patrolling in Muslim localities, and widespread economic disruption, creating fear among residents.

APCR has urged the National Human Rights Commission (NHRC) to investigate alleged human rights violations and take disciplinary action against police officers and local authorities responsible for arrests and demolitions.

Maktoob Media

Over 4,000 Muslims booked, 200 arrested: Fact-finding report documents targeted crackdown after “I Love Muhammad” campaign

<https://maktoobmedia.com/india/over-4000-muslims-booked-200-arrested-fact-finding-report-documents-targeted-crackdown-after-i-love-muhammad-campaign/>

Ghazala Ahmad | October 12, 2025

Modified : October 12, 2025

“All over India, a total of 4,505 Muslims have been booked. And 265 Muslims in India, including 89 in Bareilly, have been arrested till 7 October,” stated a recent report by the Association for Protection of Civil Rights (APCR), released on Friday, 10 October.

A fact-finding report has alleged disproportionate police action and administrative targeting of Muslims in Bareilly following the “I Love Muhammad” demonstration led by Muslim scholar Maulana Tauqeer Raza Khan.

The report, compiled by APCR, a team of lawyers and civil society members, claims that the peaceful protest was met with lathi charge, mass arrests, and property seizures carried out arbitrarily and without due legal process.

According to the report, the protest, organised to submit a memorandum to local authorities, was entirely peaceful, involving no slogans, vandalism, or violence.

Similar demonstrations had previously been held without incident. However, police allegedly resorted to force without warning, dispersing participants through a sudden lathi charge and mass detentions.

Following the crackdown, paramilitary and additional police forces (PAC, RRF) were deployed across Muslim-majority neighbourhoods, and internet services were suspended for 48 hours, leading to widespread economic disruption and fear.

Two days after the protest, on 29 September, the administration sealed 32 shops in Mazaar Pehalwaan Market, a registered Waqf property (Waqf No. 383).

The fact-finding report states that the sealing was carried out without prior notice or documentation, despite a standing stay order issued by the Waqf Tribunal.

The market, managed by the local Waqf Committee for a long time, is currently under litigation. However, tenants have remained in peaceful possession.

Shopkeepers said they regularly pay rent to the Waqf Board and alleged that the sealing was a punitive act linked to the protest.

The operation was reportedly conducted under heavy police presence, “amplifying fear and discouraging dissent.”

Lawyers interviewed by the team estimate that by 7 October, at least 89 Muslims had been arrested in Bareilly, with more detained informally from their homes. Maktoob had reported on this earlier.

They alleged that arrest memos were not issued, FIR copies were withheld, and families were not informed of their relatives' whereabouts.

Local sources also alleged that minors were among those detained, though their current location and access to legal aid remain unclear.

"People were picked up without being told why. Even lawyers weren't given access to case papers," said a member of the fact-finding team.

The report further documents targeted administrative actions against Muslim community figures, including demolitions and sealing of properties associated with clerics and activists, many carried out under conditions of restricted internet access.

It observed a stark divide in the city's atmosphere: Muslim localities were heavily patrolled and subdued, while Hindu-majority areas remained unaffected and active.

The team concluded that the state response displayed a "pattern of collective punishment and institutional bias" against Muslims.

It found "credible testimony" suggesting suppression of religious expression, arbitrary arrests, and censorship.

The report noted, "Authorities exercised aggressive and disproportionate measures in response to a peaceful protest. Legal norms for arrest, notice, and due process were ignored, amounting to human rights violations."

The report called for dialogue between the Muslim community, authorities, and independent mediators; a judicial inquiry into the police crackdown, arrests, and property seizures; and intervention by the National Human Rights Commission (NHRC) to probe human rights violations.

It urged disciplinary action against officers involved in excessive force and illegal arrests, and the release of all detainees held in violation of legal guidelines.

The report also appealed to civil society to resist the criminalisation of Muslim religious expression and to hold local officials accountable for punitive demolitions and sealing drives.

The "I Love Muhammad" demonstration in Bareilly was part of a series of peaceful gatherings led by Maulana Tauqeer Raza Khan.

Following the event, police filed ten FIRs and arrested several of his associates, including Dr. Nafis Khan, a member of the local Waqf Management Committee.

The situation in Bareilly remains tense, with continued police deployment and growing calls for transparency and justice across the state.

Siasat.com

Over 4K booked, 285 held across India for 'I Love Muhammad' protest: Report

Although a majority of these protests have been peaceful with no slogan raising or vandalism and arson, they were met with police firing, manhandling, lathi charge, property seizures and mass arrests.

<https://www.siasat.com/over-4k-booked-285-held-across-india-over-i-love-muhammad-protest-report-3282505/amp/>

This post was last modified on October 12, 2025 5:14 pm

In India, 4505 Muslims were booked and 285 arrested till October 7 in connection with the nationwide 'I Love Muhammad' protests, according to a fact-finding report by the Association for Protection of Civil Rights (APCR), as released on Friday, October 10.

Of the 285, 89 Muslims have been arrested by the Bareilly police, Uttar Pradesh.

The APCR report says that although a majority of these protests have been peaceful with no slogan raising or vandalism and arson, they were met with police firing, manhandling, lathi charge, property seizures and mass arrests.

The APCR fact-finding team interviewed lawyers who said that the arrests, including those of minors, were arbitrary, and carried out without warrants, refusal to share FIR copies and families left in the lurch about their relatives' whereabouts.

The police did not provide any information, or rather refused to give details on why the arrests were made. Even lawyers were not given access to case papers.

The fact-finding team stated a systematic target or "punishment" against the Muslim community of India, including internet shutdown, demolitions and sealing of properties, police patrolling of Muslim localities, leading to economic disruption and fear among the local Muslim community.

The report has urged the National Human Rights Commission (NHRC) to investigate alleged human rights violations, disciplinary action against police officers and local authorities accountable for arrests and demolitions.

Journo Mirror

‘आई लव मुहम्मद’ अभियान के बाद देशभर में 4,000 से ज़्यादा मुसलमानों पर मुक़दमे और 200 गिरफ्तारियां हुई: फैक्ट-फाइंडिंग रिपोर्ट

<https://journomirror.com/over-4000-muslims-face-charges-and-200-arrests-nationwide-following-i-love-muhammad-campaign-fact-finding-report/>

October 12, 2025

देशभर में “आई लव मुहम्मद” अभियान के बाद मुसलमानों पर पुलिस और प्रशासनिक कार्रवाई को लेकर गंभीर आरोप सामने आए हैं।

एसोसिएशन फॉर प्रोटेक्शन ऑफ सिविल राइट्स (APCR) द्वारा जारी एक फैक्ट-फाइंडिंग रिपोर्ट में खुलासा किया गया है कि पूरे भारत में 4,505 मुसलमानों पर मामले दर्ज किए गए और 7 अक्टूबर तक कम से कम 265 लोगों को गिरफ्तार किया गया, जिनमें केवल बरेली से 89 गिरफ्तारी शामिल हैं।

रिपोर्ट में कहा गया है कि मौलाना तौकीर रज़ा खान के नेतृत्व में आयोजित “आई लव मुहम्मद” शांतिपूर्ण प्रदर्शन के बाद पुलिस ने असंतुलित और लक्षित कार्रवाई की।

वकीलों और नागरिक समाज के सदस्यों की टीम द्वारा तैयार इस रिपोर्ट में आरोप लगाया गया है कि बिना किसी कानूनी प्रक्रिया के लाठीचार्ज, सामूहिक गिरफ्तारियां और संपत्ति जब्ती की गई।

रिपोर्ट के मुताबिक, विरोध प्रदर्शन पूरी तरह शांतिपूर्ण था और इसमें न तो हिंसा हुई, न तोड़फोड़, न ही भड़काऊ नारेबाजी, फिर भी पुलिस ने अचानक बल प्रयोग किया और प्रदर्शनकारियों को हिरासत में ले लिया।

इसके बाद बरेली समेत कई मुस्लिम इलाकों में अर्धसैनिक बलों की तैनाती की गई और इंटरनेट सेवाएं 48 घंटे के लिए बंद कर दी गईं। इससे न सिर्फ भय का माहौल बना बल्कि स्थानीय व्यापार और दैनिक जीवन पर भी असर पड़ा।

रिपोर्ट में यह भी बताया गया है कि 29 सितंबर को प्रशासन ने मजार पहलवान मार्केट की 32 दुकानों को सील कर दिया — जबकि यह संपत्ति एक पंजीकृत वक्फ (संख्या 383) के अंतर्गत आती है। वक्फ ट्रिब्यूनल द्वारा जारी स्थगन आदेश के बावजूद कार्रवाई की गई, जिससे दुकानदारों ने इसे “दंडात्मक कदम” बताया।

वकीलों ने आरोप लगाया कि गिरफ्तारियों में नाबालिग भी शामिल हैं, और परिवारों को उनके रिश्तेदारों के ठिकाने की जानकारी तक नहीं दी गई। एफआईआर की प्रतियां और गिरफ्तारी ज्ञापन भी उपलब्ध नहीं कराए गए।

एपीसीआर की रिपोर्ट के अनुसार, पुलिस और प्रशासन की यह कार्रवाई मुसलमानों के खिलाफ सामूहिक दंड और संस्थागत पूर्वाग्रह का पैटर्न दिखाती है। इसमें धार्मिक अभिव्यक्ति के दमन, मनमानी गिरफ्तारी और सेंसरशिप के साक्ष्य दर्ज किए गए हैं।

रिपोर्ट में राष्ट्रीय मानवाधिकार आयोग (NHRC) से हस्तक्षेप की मांग की गई है ताकि पुलिस कार्रवाई, गिरफ्तारी और संपत्ति जब्ती की न्यायिक जांच कराई जा सके। साथ ही, रिपोर्ट में अत्यधिक बल प्रयोग और अवैध गिरफ्तारी में शामिल अधिकारियों के खिलाफ अनुशासनात्मक कार्रवाई की सिफारिश की गई है।

एपीसीआर ने नागरिक समाज से भी अपील की है कि वे मुस्लिम धार्मिक अभिव्यक्ति के अपराधीकरण का विरोध करें और दंडात्मक ध्वस्तीकरण तथा सीलिंग अभियान के लिए स्थानीय प्रशासन को जवाबदेह ठहराएं।

गौरतलब है कि “आई लव मुहम्मद” अभियान मौलाना तौकीर रज़ा खान के नेतृत्व में शुरू किया गया था, जिसका उद्देश्य पैगंबर मुहम्मद ﷺ के प्रति प्रेम और सम्मान प्रकट करना था। परंतु इसके बाद उत्तर प्रदेश समेत कई राज्यों में प्रशासनिक दमन की शिकायतें लगातार सामने आ रही हैं।

MP Breaking News

अरेरा कॉलोनी में सोम ग्रुप की अवैध शराब दुकान को लेकर सोशल मीडिया पर आयोग ने की कठोर टिप्पणी

<https://mpbreakingnews.in/madhya-pradesh/bhopal/the-national-human-rights-commission-strong-comments-on-illegal-liquor-shop-of-som-group-in-arera-colony-39-826837>

आयोग के सदस्य प्रियांक कानूनगो ने आबकारी विभाग को लताड़ा और हिंदू धर्म की दुर्दशा का जिम्मेदार बताया।

Sushma Bhardwaj | Published on -October 12, 2025

प्रदेश की राजधानी भोपाल में सोम ग्रुप द्वारा अरेरा कॉलोनी के आवासीय भूखंड पर अवैध शराब की दुकान संचालित की जा रही है जिसकी शिकायत रहवासियों द्वारा विगत 7 माह से शासन प्रशासन के हर स्तर पर की जा चुकी है लेकिन आज तक कोई सुनवाई नहीं हुई।

शराब की दुकान से 50 मीटर से भी कम दूर आर्य समाज का मंदिर

शिकायतकर्ता ने जानकारी देते हुए बताया की हम ने लगातार शिकायतों में बताया कि जिस जगह दुकान खोली गई है वो रहवासी भूखंड है जिसको नगर-निगम भोपाल ने आवासीय अनुमति दी है, दुकान की दीवार से लगा बच्चों का अस्पताल है जिसमे बच्चों और महिलाओं का आवागमन होता है, शराब की दुकान से 50 मीटर से भी कम दूर आर्य समाज का मंदिर है जिसमे बड़े बुजुर्गों की उपस्थिति में निरंतर धार्मिक अनुष्ठान होते हैं।

पॉश कॉलोनियों अरेरा कॉलोनी में सुबह से शराबियों का जमावड़ा

आलम ये है कि शहर की पॉश कॉलोनियों में शामिल अरेरा कॉलोनी में सुबह से शराबियों का जमावड़ा लगा रहता है और स्कूल से आती जाती छात्राएं और संभ्रात परिवार की महिलाएं इनकी छेड़छाड़ का शिकार होती हैं परंतु सामाजिक प्रतिष्ठा से खिलवाड़ ना हो इसलिए शिकायत करने में संकोच करती है, परंतु कॉलोनी के रहवासी इस गंभीर विषय पर लगातार अपनी अप्पति दर्ज करवा रहे है, तब भी जिला प्रशासन ने कोई कार्यवाही नहीं की जिसके बाद राष्ट्रीय मानव अधिकार आयोग के समक्ष शिकायत की गई मामले की गम्भीरता को देखते हुए आयोग के सदस्य प्रियांक कानूनगो ने संज्ञान लेते हुए जिला प्रशासन को कार्रवाई करने के निर्देश दिए थे परंतु शराब माफियाओ से उपकृत आबकारी विभाग और जिला प्रशासन के अधिकारियों ने पूरे मामले को हर संभव दबाने का प्रयास किया इसके लिए उन्होंने सभी शिकायतों को अनसुना किया आयोग को असत्य, अपूर्ण और भ्रमित करने वाला जांच प्रतिवेदन प्रस्तुत किया जिसको संज्ञान में लेकर आयोग के सदस्य प्रियांक कानूनगो ने कड़ी टिप्पणी करते हुए जिला प्रशासन को आड़े हाथों लिया।

कानूनगो ने लिखा

महर्षि दयानंद सरस्वती जी ने हिंदुओं में व्याप्त सामाजिक कुरीतियों को समाप्त करने व हिंदुओं के अवैध धर्मांतरण को रोकने के लिए आर्य समाज की स्थापना की थी तथा जातिभेद के बगैर सभी हिंदुओं के वैदिक संस्कार आयोजित किए जाने हेतु देश भर में आर्य समाज मंदिरों की स्थापना की थी। भोपाल में अरेरा

कॉलोनी क्षेत्र में आर्य समाज मंदिर के समीप एक शराब दुकान संचालित किए जाने की शिकायत पर मैंने जांच हेतु नोटिस जारी किया था जिसके जवाब में सरकारी बाबुओं ने पूरी बेशर्मी के साथ लिखा है कि उनके नियम के अनुसार आर्य समाज मंदिर को मंदिर नहीं माना जा सकता है इसलिए शराब दुकान यथावत रहेगी। कदाचित यह सरकारी बाबू ही वो पतित हिंदू हैं जो हिंदुओं की दुर्दशा के लिए उत्तरदायी हैं। हिंदुओं को अब आर्य समाज मंदिर को सरकारी मान्यता दिलवाने के लिए कार्य करना होगा।

शिकायतकर्ता विवेक त्रिपाठी ने टिप्पणी में कहा

मध्यप्रदेश के मुख्यमंत्री मोहन यादव ने पूरे प्रदेश में वैदिक घड़ी लगाने के लिए प्रोत्साहित कर रहे हैं दूसरी ओर प्रदेश का आबकारी विभाग वैदिक शिक्षा के केंद्र आर्य समाज मंदिर को मंदिर ही नहीं मान रहा है। कितना दुखद है की एक अवैध शराब दुकान को बचाने के लिए हिंदू धर्म की विश्वसनीयता पर ही सवाल खड़े किए जा रहे हैं। मुख्यमंत्री ने मामले में संज्ञान लेकर स्पष्ट करे की प्रदेश में जो मंदिर आबकारी विभाग में रजिस्टर नहीं है क्या वो अवैध है। रहवासियों में सरकार की लापरवाही को ले कर रोष व्याप्त है जल्द ही शराब दुकान के सामने धरने पर बैठेंगे।

Amar Ujala

MP News: आर्य समाज मंदिर धार्मिक नहीं, शराब दुकान को लेकर HRC के नोटिस के जवाब में आबकारी विभाग का बेतुका जवाब

<https://www.amarujala.com/madhya-pradesh/bhopal/rss-centenary-bhopal-news-path-sanchalan-national-spirit-madhya-pradesh-news-coastal-city-nehru-nagar-s-2025-10-12>

न्यूज डेस्क, अमर उजाला, भोपाल Published by: आनंद पवार Updated Sun, 12 Oct 2025 08:00 PM IST

सार

भोपाल

भोपाल में आर्य समाज मंदिर के पास शराब दुकान को लेकर उठे विवाद ने नया मोड़ ले लिया है। मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने विभागीय जवाब को “सरकारी बाबुओं की बेशर्मी” बताते हुए तीखी प्रतिक्रिया दी है।

विस्तार

भोपाल के अरेरा कॉलोनी क्षेत्र में आर्य समाज मंदिर के पास संचालित शराब दुकान को लेकर राष्ट्रीय मानव अधिकार आयोग HRC ने राज्य सरकार को नोटिस भेजा था। यह नोटिस आयोग के सदस्य प्रियंक कानूनगो द्वारा शिकायत मिलने के बाद जारी किया गया था, लेकिन इस पर विभागीय अधिकारियों की ओर से दिए गए जवाब ने खुद कानूनगो को हैरान कर दिया। उन्होंने इस जवाब को सरकारी बाबुओं की बेशर्मी बताते हुए सोशल मीडिया प्लेटफॉर्म एक्स पर साझा किया और कड़ी प्रतिक्रिया दी।

प्रियंक कानूनगो के अनुसार, आबकारी विभाग की ओर से मिले जवाब में कहा गया है कि नियमों के अनुसार आर्य समाज मंदिर को मंदिर की श्रेणी में नहीं माना जा सकता, इसलिए उस स्थान के समीप शराब दुकान संचालित करने में कोई आपत्ति नहीं है। कानूनगो ने इस उत्तर पर आपत्ति जताते हुए लिखा कि यह सोच न केवल धार्मिक भावनाओं को आहत करती है, बल्कि आर्य समाज जैसे संस्थान की ऐतिहासिक भूमिका की भी अवहेलना करती है। उन्होंने कहा कि कदाचित यही वे पतित हिंदू हैं, जो हिंदू समाज की दुर्दशा के लिए जिम्मेदार हैं। उन्होंने अपने पोस्ट में लिखा कि महर्षि दयानंद सरस्वती ने हिंदू समाज में व्याप्त कुुरीतियों को समाप्त करने और अवैध धर्मांतरण रोकने के लिए आर्य समाज की स्थापना की थी। आर्य समाज मंदिरों में जाति-भेद रहित वैदिक संस्कार आयोजित किए जाते हैं और यह स्थान सदैव सामाजिक सुधार और अध्यात्म के केंद्र रहे हैं।

Nai Duniya

भोपाल के आर्य समाज मंदिर को 'मंदिर' नहीं मानता आबकारी विभाग, मानवाधिकार आयोग ने जताई आपत्ति

MP News: शिकायतकर्ता विवेक त्रिपाठी की ओर से शराब की दुकान से 50 मीटर से भी कम दूरी पर आर्य समाज का मंदिर होने के तर्क को भी आबकारी विभाग ने गंभीरता से नहीं लिया है। इस पर आपत्ति जताते हुए कानूनगो ने कहा है कि आबकारी विभाग का तर्क अनुचित है।

<https://www.naidunia.com/madhya-pradesh/bhopal-excise-department-does-not-consider-the-arya-samaj-temple-in-bhopal-as-a-temple-human-rights-commission-objections-8409518>

By Sourabh Soni

Edited By: Mohan Kumar

Publish Date: Sun, 12 Oct 2025 09:42:19 PM (IST)

Updated Date: Sun, 12 Oct 2025 09:42:19 PM (IST)

भोपाल के आर्य समाज मंदिर को 'मंदिर' नहीं मानता आबकारी विभाग (सांकेतिक तस्वीर)

राज्य ब्यूरो, नईदुनिया, भोपाल। भोपाल में सोम ग्रुप की ओर से अरेरा कॉलोनी के आवासीय भूखंड में संचालित अवैध शराब की दुकान के खिलाफ सात माह से कई शिकायतों के बावजूद कार्रवाई न किए जाने को राष्ट्रीय मानवाधिकार आयोग ने गंभीरता से लिया है। शिकायतकर्ता विवेक त्रिपाठी की ओर से शराब की दुकान से 50 मीटर से भी कम दूरी पर आर्य समाज का मंदिर होने के तर्क को भी आबकारी विभाग ने गंभीरता से नहीं लिया है।

मामले को आयोग के सदस्य प्रियंक कानूनगो ने संज्ञान लेते हुए जिला प्रशासन को कार्रवाई करने के निर्देश दिए, लेकिन आबकारी विभाग की ओर से प्रस्तुत किए गए जांच प्रतिवेदन में लिखा है कि उनके नियम के अनुसार आर्य समाज मंदिर को मंदिर नहीं माना जा सकता है, इसलिए शराब दुकान यथावत रहेगी।

Dainik Bhaskar

आबकारी विभाग ने आर्य समाज मंदिर को नहीं माना मंदिर:भोपाल में शराब दुकान की शिकायत पर NHRC को आबकारी विभाग का जवाब

<https://www.bhaskar.com/local/mp/bhopal/news/the-excise-department-did-not-recognize-the-arya-samaj-mandir-as-a-temple-136156075.html>

भोपाल 9 घंटे पहले

भोपाल की अरेरा कॉलोनी में आर्य समाज मंदिर के पास खुली शराब दुकान को हटाने की शिकायत कांग्रेस के प्रदेश प्रवक्ता विवेक त्रिपाठी ने राष्ट्रीय मानव अधिकार आयोग (NHRC) से की थी।

आबकारी विभाग ने एनएचआरसी को दिए जवाब में आर्य समाज मंदिर को मंदिर मानने से इनकार कर दिया। विभागीय अफसरों के जवाब का खुलासा खुद एनएचआरसी मेंबर प्रियंक कानूनगो ने किया है।

कानूनगो ने आबकारी विभाग का जवाब X पर शेयर करते हुए लिखा है कि महर्षि दयानंद सरस्वती जी ने हिंदुओं में व्याप्त सामाजिक कुरीतियों को समाप्त करने व हिंदुओं के अवैध धर्मांतरण को रोकने के लिए आर्य समाज की स्थापना की थी। जातिभेद के बगैर सभी हिंदुओं के वैदिक संस्कार आयोजित किए जाने के लिए देश भर में आर्य समाज मंदिरों की स्थापना की थी।

बाबुओं ने बेशर्मी से लिखा- शराब दुकान यथावत रहेगी कानूनगो ने आगे लिखा- मैंने अरेरा कॉलोनी क्षेत्र में आर्य समाज मंदिर के समीप एक शराब दुकान संचालित किए जाने की शिकायत पर जांच के लिए नोटिस जारी किया था। जिसके जवाब में सरकारी बाबुओं ने पूरी बेशर्मी के साथ लिखा है कि उनके नियम के अनुसार आर्य समाज मंदिर को मंदिर नहीं माना जा सकता है, इसलिए शराब दुकान यथावत रहेगी।

कदाचित्त यह सरकारी बाबू ही वो पतित हिंदू हैं जो हिंदुओं की दुर्दशा के लिए उत्तरदायी हैं। हिंदुओं को अब आर्य समाज मंदिर को सरकारी मान्यता दिलवाने के लिए कार्य करना होगा ?

7 महीनों से शिकायतों पर नहीं हो रही कार्रवाई भोपाल के अरेरा कॉलोनी में एक आवासीय भूखंड में संचालित अवैध शराब की दुकान के खिलाफ 7 माह से कई शिकायतों के बावजूद कार्रवाई न किए जाने को राष्ट्रीय मानवाधिकार आयोग ने गंभीरता से लिया है।

शिकायतकर्ता विवेक त्रिपाठी की ओर से शराब की दुकान से 50 मीटर से भी कम दूरी पर आर्य समाज का मंदिर होने के तर्क को भी आबकारी विभाग ने गंभीरता से नहीं लिया है। शिकायतकर्ता विवेक त्रिपाठी की ओर से शराब की दुकान से 50 मीटर से भी कम दूरी पर आर्य समाज का मंदिर होने के तर्क को भी आबकारी विभाग ने गंभीरता से नहीं लिया है।

मामले को आयोग के सदस्य प्रियंक कानूनगो ने संज्ञान लेते हुए जिला प्रशासन को कार्रवाई करने के निर्देश दिए, लेकिन आबकारी विभाग की ओर से प्रस्तुत किए गए जांच प्रतिवेदन में लिखा है कि उनके नियम के अनुसार आर्य समाज मंदिर को मंदिर नहीं माना जा सकता है, इसलिए शराब दुकान यथावत रहेगी।

Bansal News

Bhopal Illegal Liquor shop: भोपाल में सोम ग्रुप की अवैध शराब दुकान पर NHRC की तीखी टिप्पणी, आबकारी विभाग को जमकर लताड़ा

भोपाल के अरेरा कॉलोनी में एक आवासीय भूखंड पर सोम ग्रुप द्वारा अवैध शराब दुकान खोलने की शिकायतों पर मानव अधिकार आयोग ने कड़ी टिप्पणी की है। आयोग के सदस्य प्रियंक कानूनगो ने आबकारी विभाग फटकार लगाई है।

<https://bansalnews.com/mp-bhopal-arera-colony-illegal-liquor-shop-nhrc-remarks-hindi-news-zvi/>

by Vikram Jain | October 13, 2025 12:11 am

हाइलाइट्स

भोपाल में अवैध शराब दुकान पर NHRC की तीखी टिप्पणी।

NHRC सदस्य प्रियंक कानूनगो ने आबकारी विभाग को लताड़ा।

रहवासी सालों से कर रहे हैं विरोध, अब तक कार्रवाई नहीं हुई।

Bhopal Som Group Arera Colony illegal liquor shop case: राजधानी भोपाल में भोपाल की पॉश अरेरा कॉलोनी में सोम ग्रुप की अवैध शराब दुकान को लेकर विवाद गहरा गया है। रहवासी क्षेत्र में चल रही अवैध शराब दुकान की 7 महीने से शिकायतों की जा रही थीं, लेकिन प्रशासन ने कोई कार्रवाई नहीं की। अब इस मामले को राष्ट्रीय मानव अधिकार आयोग (NHRC) ने गंभीरता से लिया है और सोशल मीडिया पर सख्त टिप्पणी करते हुए कार्रवाई के संकेत दिए हैं।

जानें क्या है अवैध शराब दुकान का मामला

शिकायतकर्ता विवेक त्रिपाठी ने बताया कि जिस स्थान पर शराब की दुकान खोली गई है, वह नगर निगम भोपाल से अनुमति प्राप्त आवासीय उपयोग के लिए भूखंड है। दुकान के ठीक बगल में एक बच्चों का अस्पताल है, जहां महिलाएं और बच्चे नियमित रूप से आते-जाते हैं। इसके अलावा, दुकान से मात्र 50 मीटर की दूरी पर आर्य समाज का मंदिर भी स्थित है, जहां बुजुर्गों की मौजूदगी में नियमित धार्मिक अनुष्ठान होते हैं।

विवेक त्रिपाठी का कहना है कि दुकान की लोकेशन अत्यंत संवेदनशील है, फिर भी प्रशासन लगातार की जा रही शिकायतों को नजरअंदाज कर रहा है। रहवासी कई वर्षों से इस अव्यवस्था का विरोध कर रहे हैं, लेकिन अब तक कोई ठोस कार्रवाई नहीं हुई है।

प्रशासन ने अब तक नहीं की ठोस कार्रवाई

स्थिति यह है कि भोपाल की पॉश अरेरा कॉलोनी में सुबह से ही शराब पीने वालों की भीड़ जुटने लगती है। इसका सीधा असर स्कूल जाती छात्राओं और कॉलोनी की महिलाओं पर पड़ रहा है, जो अक्सर छेड़छाड़ और असुविधा का शिकार होती हैं। हालांकि सामाजिक प्रतिष्ठा के चलते कई लोग खुलकर शिकायत नहीं

कर पाते, लेकिन इसके बावजूद कॉलोनी के रहवासी लगातार इस गंभीर विषय पर अपनी आपत्ति दर्ज करवा रहे हैं। दुख की बात है कि इतने विरोध के बाद भी जिला प्रशासन ने अब तक कोई ठोस कार्रवाई नहीं की है।

आयोग के निर्देश पर गंभीर नहीं प्रशासन

शिकायतों के बाद राष्ट्रीय मानव अधिकार आयोग ने मामले को गंभीर मानते हुए कार्रवाई के निर्देश दिए, लेकिन आबकारी विभाग और प्रशासन ने मामले को दबाने की कोशिश की। उन्होंने आयोग को भ्रामक और अधूरी रिपोर्ट सौंपी, जिस पर सदस्य प्रियंक कानूनगो ने कड़ी आपत्ति जताई और प्रशासन को फटकार लगाई।

कानूनगो ने सोशल मीडिया पर की टिप्पणी

आयोग के सदस्य प्रियंक कानूनगो ने सोशल मीडिया पर कड़ी टिप्पणी करते हुए लिखा कि... महर्षि दयानंद सरस्वती जी ने हिंदुओं में व्याप्त सामाजिक कुरीतियों को समाप्त करने व हिंदुओं के अवैध धर्मांतरण को रोकने के लिए आर्य समाज की स्थापना की थी तथा जातिभेद के बगैर सभी हिंदुओं के वैदिक संस्कार आयोजित किए जाने हेतु देश भर में आर्य समाज मंदिरों की स्थापना की थी।

भोपाल में अरेरा कॉलोनी क्षेत्र में आर्य समाज मंदिर के समीप एक शराब दुकान संचालित किए जाने की शिकायत पर मैंने जांच हेतु नोटिस जारी किया था जिसके जवाब में सरकारी बाबुओं ने पूरी बेशर्मी के साथ लिखा है कि उनके नियम के अनुसार आर्य समाज मंदिर को मंदिर नहीं माना जा सकता है इसलिए शराब दुकान यथावत रहेगी। कदाचित्त यह सरकारी बाबू ही वो पतित हिंदू हैं जो हिंदुओं की दुर्दशा के लिए उत्तरदायी हैं। हिंदुओं को अब आर्य समाज मंदिर को सरकारी मान्यता दिलवाने के लिए कार्य करना होगा।

शराब दुकान के सामने करेंगे धरना प्रदर्शन

शिकायतकर्ता विवेक त्रिपाठी ने कहा कि एक ओर मुख्यमंत्री मोहन यादव प्रदेश में वैदिक घड़ी को बढ़ावा दे रहे हैं, वहीं आबकारी विभाग आर्य समाज मंदिर को मंदिर मानने से इनकार कर रहा है। अवैध शराब दुकान को बचाने के लिए हिंदू धार्मिक पहचान पर सवाल उठाना दुर्भाग्यपूर्ण है। उन्होंने मांग की कि सरकार स्पष्ट करें क्या बिना रजिस्ट्रेशन मंदिर अवैध माने जाएंगे? रहवासियों में गहरा रोष है और वे जल्द ही शराब दुकान के सामने धरना देंगे।

Lalluram

सरकारी बाबुओं की बेशर्मी... भोपाल के आर्य समाज मंदिर के पास खुली शराब दुकान, NHRC के नोटिस पर मिला चौंकाने वाला जवाब

<https://lalluram.com/liquor-shop-opens-near-arya-samaj-mandir-in-bhopal-receives-shocking-response-to-nhrc-notice/>

saurabh | 12 Oct 2025, 06:14 PM

मध्यप्रदेश

शिखिल ब्यौहार, भोपाल। मानव अधिकार आयोग सदस्य प्रियंक कानूनगो ने भोपाल के आर्य समाज मंदिर के पास शराब दुकान खुलने पर नोटिस दिया। लेकिन इसके जवाब में उन्हें जो जवाब मिला वह बेहद चौंकाने वाला था। जिसके बाद उन्होंने इसे सरकारी बाबुओं की बेशर्मी बता दिया। मामला अरेरा का है।

प्रियंक कानूनगो ने आगे कहा, 'महर्षि दयानंद सरस्वती जी ने हिंदुओं में व्याप्त सामाजिक कुरीतियों को समाप्त करने व हिंदुओं के अवैध धर्मांतरण को रोकने के लिए आर्य समाज की स्थापना की थी। तथा जातिभेद के बगैर सभी हिंदुओं के वैदिक संस्कार आयोजित किए जाने हेतु देश भर में आर्य समाज मंदिरों की स्थापना की थी'

उन्होंने आगे लिखा, 'भोपाल में अरेरा कॉलोनी क्षेत्र में आर्य समाज मंदिर के समीप एक शराब दुकान संचालित किए जाने की शिकायत पर मैंने जांच हेतु नोटिस जारी किया था जिसके जवाब में सरकारी बाबुओं ने पूरी बेशर्मी के साथ लिखा है कि उनके नियम के अनुसार आर्य समाज मंदिर को मंदिर नहीं माना जा सकता है इसलिए शराब दुकान यथावत रहेगी। कदाचित यह सरकारी बाबू ही वो पतित हिंदू हैं जो हिंदुओं की दुर्दशा के लिए उत्तरदायी हैं। हिंदुओं को अब आर्य समाज मंदिर को सरकारी मान्यता दिलवाने के लिए कार्य करना होगा?'

Navbharat Times

बिहार: सारण पुलिस की 'आवाज दो' मुहिम, एक मां को उसके नवजात से मिलाया, बच्चे की खरीद-फरोख्त गिरोह का खुलासा

<https://navbharattimes.indiatimes.com/state/bihar/saran/bihar-saran-police-awaaz-do-campaign-reunites-mother-with-her-newborn-exposes-child-trafficking-gang/articleshow/124497517.cms>

Edited by: सुनील पाण्डेय | नवभारतटाइम्स.कॉम • 12 Oct 2025, 1:43 pm

बिहार: सारण पुलिस ने नवजात बच्चे की खरीद-फरोख्त गिरोह का खुलासा किया। इस मामले में तीन आरोपियों को गिरफ्तार किया गया। साथ ही बच्चे की सकुशल बरामदगी हुई। जनता बाजार थाने में एक महिला ने आवेदन दिया था। आवेदिका के अनुसार प्रसव के बाद आरोपियों ने अधिक पैसे की मांग करते हुए नवजात शिशु को जबरन छीन लिया और किसी व्यक्ति को बेच दिया

सारण पुलिस की 'आवाज दो' मुहिम लाई रंग

छपरा: सारण पुलिस ने नवजात बच्चे की खरीद-फरोख्त करने वाले एक गिरोह का बड़ा खुलासा किया है। इस मामले में तीन आरोपियों को गिरफ्तार किया गया है और बच्चे को भी सकुशल बरामद कर लिया गया है। ये मामला तब सामने आया जब जनता बाजार थाने में एक महिला ने 26 सितंबर को शिकायत दर्ज कराई। शिकायत के अनुसार, जनता बाजार इलाके का हरि किशोर प्रसाद, जो 'संगम ऑर्किस्ट्रा पार्टी' चलाता है और उसका भाई उपेंद्र सिंह, जो 'मां दुर्गा नर्सिंग होम' नाम का एक फर्जी क्लिनिक चलाता है, इसमें शामिल हैं। आरोप है कि महिला का प्रसव इसी फर्जी क्लिनिक में कराया गया था। प्रसव के बाद, आरोपियों ने महिला से अधिक पैसे की मांग की और फिर जबरदस्ती उसके नवजात शिशु को छीनकर किसी व्यक्ति को बेच दिया। आवेदिका के लिखित आवेदन के आधार पर जनता बाजार थाना में कांड संख्या-228/25 दर्ज कर पुलिस ने त्वरित कार्रवाई करते हुए इस गिरोह का पर्दाफाश किया। आगे की जांच जारी है।

फर्जी क्लिनिक से नवजात का सौदा

इस बाबत सारण के वरीय पुलिस अधीक्षक कुमार आशीष के निर्देश पर विशेष पुलिस टीम का गठन किया गया। फिर सूचना के आधार पर छापामारी कर गिरोह के सरगना ऑर्किस्ट्रा संचालक हरि किशोर प्रसाद को गिरफ्तार किया गया। पूछताछ के दौरान उसने स्वीकार किया कि उसका भाई उपेंद्र सिंह अपने दोस्त सोनू गिरि (पिता- तारकेश्वर गिरि, ग्राम- रसुलपुर, थाना- दरौंदा, जिला- सिवान) ने नवजात शिशु को 5 लाख रुपये में किसी व्यक्ति को बेच दिया।

मां को उसके नवजात से मिलाया

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की चिट्ठी के आधार पर सारण पुलिस की विशेष टीम ने अभियुक्त हरि किशोर प्रसाद के निशानदेही पर मिशन मुक्ति फाउंडेशन, रेस्क्यू फाउंडेशन दिल्ली, गुजरात के बडोदरा पुलिस की सहयोग से छापामारी कर अभियुक्त सोनू गिरि को बडोदरा से गिरफ्तार किया गया। जिसे विधिवत ट्रान्जिट रिमांड पर छपरा लाया गया है। फिर उसकी निशानदेही पर 5 लाख में

बेचे गए नवजात शिशु को सिवान जिले के मुफस्सिल थाना क्षेत्र के उखई गांव स्थित नीरज पासवान (पिता-सुरेंद्र मांझी) के घर से सकुशल बरामद किया गया।

'आवाज दो' मुहिम लाई रंग

फिलहाल इस मामले की जांच जारी है। इस रैकेट में शामिल बाकी आरोपियों की गिरफ्तारी के लिए छापेमारी की जा रही है। साथ ही 'मां दुर्गा नर्सिंग होम' नाम की फर्जी क्लिनिक की जांच कर कड़ी से कड़ी कार्रवाई की जा रही है। पुलिस के मुताबिक इस मामले में शामिल लोगों को स्पीडी ट्रायल के जरिए कड़ी से कड़ी सजा दिलवाई जाएगी। इस मामले में सारण पुलिस ने अपील की है कि इस प्रकार की सूचना या कोई जानकारी हो तो कृपया 'आवाज दो' की हेल्पलाइन नंबर-9031600191 पर दें और सहयोग करें।

Chapra Today

नवजात शिशु के खरीद-फरोख्त गिरोह का सारण पुलिस ने किया भंडाफोड़, तीन गिरफ्तार, शिशु सकुशल बरामद

<https://chhapratoday.com/chhapra/saran-police-busted-a-gang-involved-in-the-trafficking-of-newborn-babies/>

By CT Central Bureau – OCTOBER 12, 2025

CT Central Bureau

Chhapra: सारण पुलिस ने नवजात शिशु के खरीद-फरोख्त करने वाले गिरोह भंडाफोड़ किया है। पुलिस ने इस मामले में 3 लोगों को गिरफ्तार किया है। साथ ही नवजात को सकुशल बरामद किया है।

सारण के वरीय पुलिस अधीक्षक डॉ. कुमार आशीष ने बताया कि दिनांक 26.09.2025 को जनता बाजार थाना में एक महिला द्वारा आवेदन दिया गया, जिसमें आरोप लगाया गया कि जनता बाजार थानाक्षेत्र के निवासी हरिकिशोर प्रसाद पिता रामप्रीत प्रसाद, ग्राम भटवलिया, जो संगम ऑर्किस्ट्रा पार्टी का संचालक है, एवं उसके भाई उपेन्द्र सिंह, पिता स्व० रामप्रीत प्रसाद, जो माँ दुर्गा नर्सिंग होम नामक फर्जी क्लिनिक चलाता है, द्वारा महिला का प्रसव उक्त क्लिनिक में कराया गया था।

आवेदिका के अनुसार प्रसव के उपरांत अभियुक्तों ने अधिक राशि की मांग करते हुए नवजात शिशु को जबरन छीन लिया तथा किसी व्यक्ति को बेच दिया। इस संदर्भ में आवेदिका के लिखित आवेदन के आधार पर जनताबाजार थाना कांड सं०-228/25 दर्ज किया गया।

वरीय पुलिस अधीक्षक ने बताया कि इस संदर्भ में उनके निर्देशन में एक विशेष पुलिस टीम का गठन किया गया। गठित टीम द्वारा प्राप्त आसूचना के आधार पर छापामारी कर गिरोह के सरगना आर्किष्ट्रा संचालक हरिकिशोर प्रसाद को दिनांक 27.09.2025 को गिरफ्तार किया गया। पूछताछ के दौरान उसने स्वीकार किया कि उसका भाई उपेन्द्र सिंह अपने दोस्त सोनु गिरी, पिता तारकेश्वर गिरी, ग्राम रसुलपुर, थाना-दरौन्दा, जिला सिवान के द्वारा उक्त नवजात शिशु को 5 लाख रूपये में किसी व्यक्ति को बेच दिया।

प्रियंक कानूनगो, सदस्य राष्ट्रीय मानवाधिकार आयोग के पत्र के आलोक में सारण पुलिस की विशेष टीम द्वारा अभियुक्त हरिकिशोर प्रसाद के निशानदेही पर मिशन मुक्ति फाउन्डेशन, रेस्क्यू फाउन्डेशन दिल्ली, गुजरात राज्य के बडोदरा पुलिस टीम के सहयोग से छापामारी कर अभियुक्त सोनु गिरी को बडोदरा से गिरफ्तार किया गया। जिसे विधिवत ट्रांजिट रिमांड पर जिला सारण लाया गया है, जिसकी निशानदेही पर उसके द्वारा 5 लाख में बिक्री किये गये नवजात शिशु को सिवान जिले के मुफस्सिल थानान्तर्गत ग्राम उखई स्थित नीरज पासवान, पिता सुरेन्द्र मांझी के घर से सकुशल बरामद किया गया।

वर्तमान में प्रकरण का अनुसंधान जारी है तथा अन्य संलिप्त व्यक्तियों की गिरफ्तारी हेतु छापामारी की जा रही हैं। साथ ही उक्त फर्जी क्लिनिक की जांच कर अन्य संलिप्त व्यक्तियों पर कड़ी से कड़ी कार्रवाई की जा रही है। शीघ्र अनुसंधान पूर्ण कर स्पीडी ट्रायल के माध्यम से दोषियों को कड़ी से कड़ी सजा दिलवायी जायेगी।

सभी सुधिजनों से सारण पुलिस ने अपील की है कि इस प्रकार की सूचना या कोई जानकारी हो तो कृपया “आवाज दो” की हेल्पलाइन नं०-9031600191 पर दें। कृपया सूचना दें सहयोग करें।

पुलिस ने इस मामले में हरिकिशोर प्रसाद, पिता-रामप्रीत प्रसाद, ग्राम-भटवलिया, थाना-जनताबाजार, जिला सारण, सोनु गिरी, पिता-तारकेश्वर गिरी, ग्राम रसुलपुर, थाना-दरौन्दा, जिला-सिवान, नीरज पासवान, पिता सुरेन्द्र मांझी, ग्राम-उखई, थाना-मुफस्सिल, जिला-सिवान शामिल हैं।

Prabhat Khabar

सीयूएसबी के लीगल एड क्लिनिक की पहल

विधि के विद्यार्थियों में न्यायिक सेवा भावना को प्रोत्साहित करने को लेकर ओरिएंटेशन कार्यक्रम आयोजित

<https://www.prabhatkhabar.com/state/bihar/gaya/an-initiative-of-cusbs-legal-aid-clinic>

By KALENDRA PRATAP SINGH | October 12, 2025 5:21 PM

विद्यार्थियों को विधिक सेवा के क्षेत्र में सक्रिय भागीदारी के लिए किया प्रेरित

विधि के विद्यार्थियों में न्यायिक सेवा भावना को प्रोत्साहित करने को लेकर ओरिएंटेशन कार्यक्रम आयोजित वरीय संवाददाता, गया जी.

न्यायिक सेवा भावना को बढ़ावा देने में विद्यार्थियों की भागीदारी अहम होती है. विधि के नये विद्यार्थियों में इसी संदेश का संचार करने को लेकर सीयूएसबी के स्कूल ऑफ लॉ एंड गवर्नंस (एसएलजी) के लीगल एड क्लिनिक ने एक ओरिएंटेशन कार्यक्रम का आयोजन किया. कुलपति प्रो कामेश्वर नाथ सिंह के सान्निध्य व संरक्षण में आयोजित कार्यक्रम का उद्देश्य विधिक सहायता के उद्देश्यों के अनुरूप समाजोन्मुख शिक्षा को सशक्त बनाना और विद्यार्थियों में न्यायिक सेवा भावना को प्रोत्साहित करना था. पीआरओ मोहम्मद मुदस्सीर आलम ने बताया कि ओरिएंटेशन कार्यक्रम का आयोजन एसएलजी के डीन व विभागाध्यक्ष प्रो अशोक कुमार के नेतृत्व में लीगल एड क्लिनिक के संयोजक डॉ सुरेंद्र कुमार ने किया. स्वागत भाषण में प्रो अशोक कुमार ने कहा कि लीगल एड क्लिनिक ने पिछले वर्षों में उल्लेखनीय उपलब्धियां हासिल की हैं व समाज में विधिक जागरूकता फैलायी है.

उन्होंने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से संबंधित गतिविधियों का उल्लेख कर छात्रों को विधिक सेवा के क्षेत्र में सक्रिय भागीदारी के लिए प्रेरित किया. इस कार्यक्रम में डॉ पूनम कुमारी, सह संयोजक डॉ अनंत प्रकाश नारायण व डॉ चंदना सुबा की उपस्थिति रही, जिन्होंने कार्यक्रम को सफल बनाने में महत्वपूर्ण भूमिका निभायी. अंत में छात्र-छात्राओं ने भविष्य में लीगल एड क्लिनिक की गतिविधियों में सक्रिय रूप से भाग लेने का संकल्प व्यक्त किया. सक्रिय रूप से भाग लेने वाले छात्रों में प्रणव यादव, वैष्णवी गिरि, रिफत हयात, पुष्पित रंजन, तनिशा रॉय, अनुज किशोर, छवि ठाकुर, विनेदिता पंकज, आर्या सिंह, राम पुकार, अहमद, लोकेश्वरी पटेल, शशांक, ज्ञान, रितुपर्णा एवं लीगल एड क्लिनिक के सदस्य शामिल रहे. कार्यक्रम के अंत में लीगल एड क्लिनिक के संयोजक डॉ सुरेंद्र कुमार ने सभी अतिथियों, संकाय सदस्यों व विद्यार्थियों का आभार व्यक्त किया.

डिस्क्लेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है. इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है

Public Adda

Bihar News: नवजात शिशु खरीद-फरोख्त गिरोह का पर्दाफाश... जानें

सारण पुलिस ने नवजात शिशु खरीद-फरोख्त करने वाले गिरोह का भंडाफोड़ किया। तीन गिरफ्तार, नवजात को सकुशल बरामद किया गया। जांच जारी है।

<https://www.publicadda.com/saran-newborn-trafficking-gang-busted-three-arrested-24826.html>

By Faizal Haque October 12, 2025 3 Mins Read

Bihar: बिहार के सारण जिले में पुलिस ने एक चौंकाने वाला खुलासा किया है। नवजात शिशु की खरीद-फरोख्त करने वाले एक अंतरजिला गिरोह का भंडाफोड़ करते हुए तीन लोगों को गिरफ्तार किया गया है। पुलिस ने गिरोह के कब्जे से नवजात शिशु को भी सकुशल बरामद कर लिया है।

सारण के वरीय पुलिस अधीक्षक डॉ. कुमार आशीष ने रविवार को प्रेस कॉन्फ्रेंस कर पूरी जानकारी दी। उन्होंने बताया कि यह मामला 26 सितंबर 2025 को सामने आया था, जब एक महिला ने जनता बाजार थाना में आवेदन देकर आरोप लगाया कि उसके बच्चे को फर्जी नर्सिंग होम संचालकों ने जन्म के बाद छीनकर बेच दिया।

महिला ने बताया कि उसका प्रसव जनता बाजार थाना क्षेत्र के भटवलिया गांव में स्थित एक फर्जी क्लिनिक 'माँ दुर्गा नर्सिंग होम' में हुआ था। यह क्लिनिक उपेंद्र सिंह नाम के व्यक्ति द्वारा चलाया जा रहा था। महिला का आरोप था कि क्लिनिक के संचालक हरकिशोर प्रसाद और उसका भाई उपेंद्र सिंह ने प्रसव के बाद अधिक पैसे की मांग की। पैसे न देने पर उन्होंने नवजात शिशु को जबरन छीन लिया और किसी अज्ञात व्यक्ति को बेच दिया।

5 लाख में बेचा गया नवजात बच्चा

महिला की शिकायत पर जनता बाजार थाना कांड संख्या 228/25 दर्ज की गई। इसके बाद एसपी ने विशेष जांच टीम (SIT) का गठन किया। टीम ने छापेमारी कर सबसे पहले गिरोह के सरगना हरकिशोर प्रसाद को 27 सितंबर को गिरफ्तार किया। पूछताछ में उसने कबूल किया कि उसका भाई उपेंद्र सिंह और उसका दोस्त सोनू गिरी (रसुलपुर, सिवान निवासी) ने बच्चे को 5 लाख रुपये में बेच दिया है।

एसएसपी के निर्देश पर बनी टीम ने राष्ट्रीय मानवाधिकार आयोग की सदस्य प्रियंका कानूनगो और मिशन मुक्ति फाउंडेशन, रेस्क्यू फाउंडेशन दिल्ली, तथा गुजरात पुलिस के सहयोग से छापेमारी की। इसके बाद गुजरात के वडोदरा जिले से आरोपी सोनू गिरी को गिरफ्तार किया गया और ट्रांजिट रिमांड पर सारण लाया गया।

पुलिस ने ऐसे किया पर्दाफाश

सोनू गिरी की निशानदेही पर पुलिस ने नवजात शिशु को सिवान जिले के मुफस्सिल थाना क्षेत्र के उखई गांव में नीरज पासवान के घर से बरामद किया। नीरज पासवान और उसके परिजनो को भी इस अवैध सौदे में शामिल पाया गया।

एसपी डॉ. आशीष ने बताया कि फिलहाल तीन आरोपियों — हरिकिशोर प्रसाद, सोनू गिरी और नीरज पासवान — को गिरफ्तार कर जेल भेज दिया गया है। गिरोह के अन्य सदस्यों की तलाश जारी है। साथ ही, “माँ दुर्गा नर्सिंग होम” नामक फर्जी क्लिनिक की जांच शुरू कर दी गई है।

पुलिस ने तीन को किया गिरफ्तार

उन्होंने कहा कि इस मामले में स्पीडी ट्रायल चलाया जाएगा ताकि दोषियों को जल्द से जल्द कड़ी सजा दी जा सके। पुलिस अब इस बात की भी जांच कर रही है कि यह गिरोह इससे पहले कितने नवजात बच्चों की अवैध बिक्री कर चुका है।

सारण पुलिस ने लोगों से अपील की है कि इस तरह की किसी भी संदिग्ध गतिविधि की सूचना ‘आवाज़ दो’ हेल्पलाइन नंबर 9031600191 पर दें। पुलिस ने भरोसा दिलाया है कि सूचना देने वालों की पहचान गुप्त रखी जाएगी।

यह मामला न केवल सारण बल्कि पूरे राज्य में हड़कंप मचाने वाला है। जिस तरह एक फर्जी क्लिनिक के नाम पर नवजात बच्चों का सौदा किया जा रहा था, वह समाज और कानून दोनों के लिए एक गंभीर चिंता का विषय है।